

LIR No. 5580/16
Sunil Jha vs. M/s TATA Power Delhi Distribution Ltd. & Anr.

14.08.2020

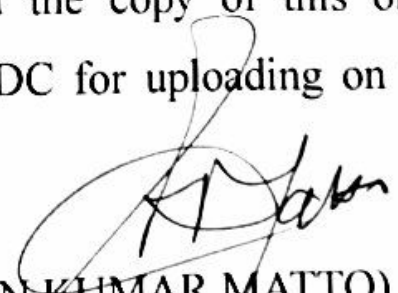
Present: None for the workman
None for the managements.
Defence of the management No.1 is already struck.

The matter was earlier fixed for 13.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 27.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 1492/19

Ram Sanjeevan @ Ramdas Vs M/S Mannu Industries

14.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 13.07.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management is not received back. Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, fresh notices are ordered to be issued to the management on filing of e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 20.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 2747/19
Gajender Vs M/S Just Click Travels Pvt Ltd.

14.08.2020

Present: None for the workman.

The matter was fixed for service of court notice to the workman through union for 14.05.2020, as the address of the workman was not mentioned in the reference. The matter could not be taken up on that day in view of spreading of covid-19. Notice issued to the workman through union is not received back.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on **16.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 2821/19
Jeet Lal Vs Paul Components Pvt Ltd. And Ors.

14.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the notices to the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back unserved, notice issued to the management no.2 is not received back, whereas notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference. So, fresh notices are ordered to be issued to all the managements on filing of e.mail addresses, mobile phone numbers of all the managements (through whatsapps) and complete set of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **21.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 1254/20

Anuj Gupta Vs M/S Libas Design Ltd. (Libas Riyas Gangi)

14.08.2020

Present: None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 3874/18

Vinay Kumar vs. M/s Flokmak Engineering Pvt. Ltd.

14.08.2020

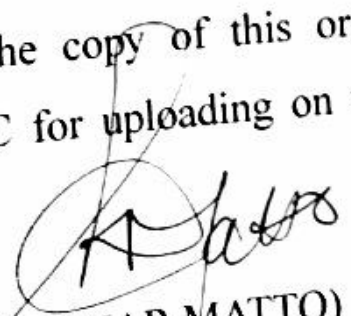
Present: Workman in person through video conference.
Sh. Ajit Kumar Singh, AR for the workman.
None for the management.
Management is already exparte.

The matter was earlier fixed for 14.05.2020 for hearing arguments on the application filed by the management under Order IX rule 7 r/w Section 151 CPC and another application under Section 5 of the Limitation Act. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management to argue on the said application through video conference.

Accordingly, the matter stands adjourned for consideration on the said applications on 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 199/17

Amit Kumar Pandey vs. M/s Decent Electricals

14.08.2020

Present: None for the workman.
Sh. Maneesh Gumber, AR for the management.

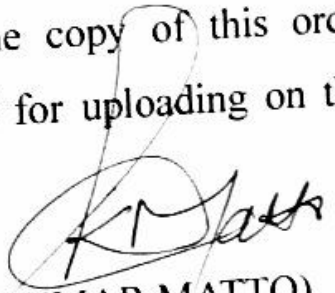
The matter was earlier fixed for 13.07.2020 for consideration on the application for amendment.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 4362/16

Mahipal Vats Vs Indusind Media Communication Ltd

14.08.2020

Present: None for the parties.

The matter was earlier fixed for 13.07.2020 for awaiting the file from the Hon'ble High Court of Delhi, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the file from the Hon'ble High has not yet been received. Accordingly, the matter stands adjourned for awaiting the file from the Hon'ble High Court of Delhi for 10.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LCA No. 276/16

Sh. R.D. Singh Vs. M/S GAS Secure Solutions India Pvt Ltd.

14.08.2020

Present: None for the parties.

The matter was earlier fixed for 13.07.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for evidence of the management on the date already fixed i.e. on 11.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LID No. 389/18
Gajender Singh vs. Ryan International School & Ors.

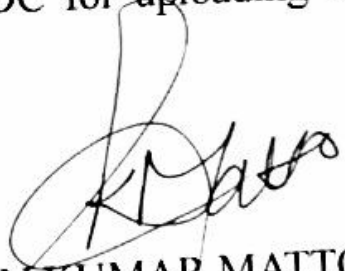
14.08.2020

Present: None for the workman.
Sh. Gaurav Bajaj, AR for the management No.1.
Sh. Rajeev Gupta, AR for the management No.2.

The matter is fixed for today for the evidence of the workman.
Today, no one has appeared on behalf of workman through
video conference.

Accordingly, the matter stands adjourned for the evidence of
the workman on 03.03.2021. Workman is directed to file affidavits of the
witnesses in the court one week prior to the next date of hearing and supply
advance copies thereof to the managements or there ARs in similar manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 1257/20

Raju Kumar Vs M/S Riya Enterprises

14.08.2020

Present:

None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 2822/19
Umesh Kumar Vs Paul Components Pvt Ltd. And Ors.

14.08.2020

Present:

None for the workman.

None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the notices to the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back unserved, notice issued to the management no.2 is not received back, whereas notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference. So, fresh notices are ordered to be issued to all the managements on filing of e.mail addresses, mobile phone numbers of all the managements (through whatsapps) and complete set of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **21.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LCA No. 39/19

Naresh Kumar vs. Lancer Convent Senior Secondary School

14.08.2020

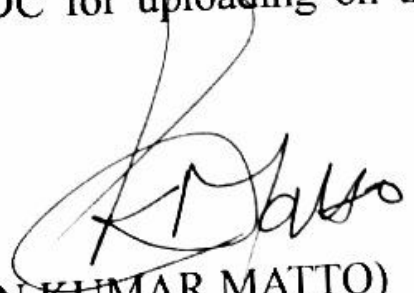
Present: None for the parties.

The matter was earlier fixed for 14.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 04.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LID No. 326/18

Joginder Singh vs. Ryan International School & Ors.

14.08.2020

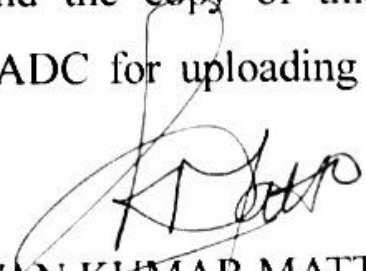
Present: None for the workman.
Sh. Gaurav Bajaj, AR for the management No.1.
Sh. Rajeev Gupta, AR for the management No.2.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 197/17

Jai Kumar Pandey vs. M/s Decent Electricals

14.08.2020

Present: None for the workman.
Sh. Maneesh Gumber, AR for the management.

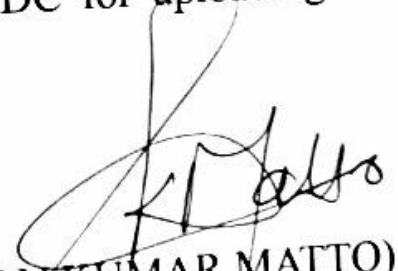
The matter was earlier fixed for 13.07.2020 for consideration on the application for amendment.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LID No. 746/16
Hari Om Sharma vs. G.R. Sons

14.08.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments through video conference.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments 23.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LCA No. 41/19

Suresh Kumar vs. Lancer Convent Senior Secondary School

14.08.2020

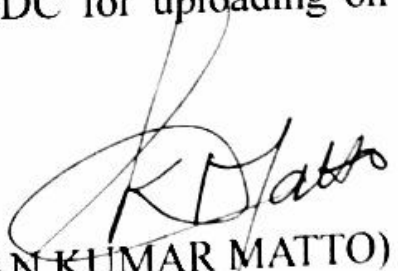
Present: None for the parties.

The matter was earlier fixed for 14.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 04.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 3159/17
Vinay Kumar vs. A.B. Grain Spirit Pvt. Ltd.

14.08.2020

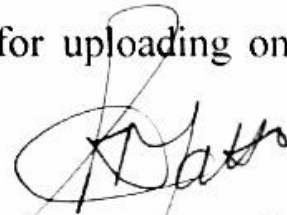
Present: None for the parties.

The matter was earlier fixed for 13.07.2020 for cross-examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 27.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 3875/18

Amarjeet Pathak vs. M/s Flokmak Engineering Pvt. Ltd.

14.08.2020


Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.
Management is already exparte.

The matter was earlier fixed for 14.05.2020 for hearing arguments on the application filed by the management under Order IX rule 7 r/w Section 151 CPC and another application under Section 5 of the Limitation Act. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management to argue on the said application through video conference.

Accordingly, the matter stands adjourned for consideration on the said applications on 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 2265/17

Sadarey Allam Vs Showpiece Product / Ankur Export

14.08.2020

Present: None for the workman.
None for the management no.1 and 3.
(Management no.1 and 3 are already exparte)
None for management no.2.

The matter was fixed for filing the receipt of the cost by the workman and also for the service of the management no.2 for 13.07.2020, but, the workman has failed to file the receipt of the cost, registered cover and A.D., so, the notice could not be issued. The matter could not be taken up on 13.07.2020, in view of spreading of covid-19.

Notices are ordered to be issued to the management no.2 on filing of email address, mobile phone number of the management no.2 through whatsapp and complete set of documents. Notices to be issued to the management no.2 are returnable on 20.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LID No. 330/18

Mukesh Kumar vs. Ryan International School & Ors.

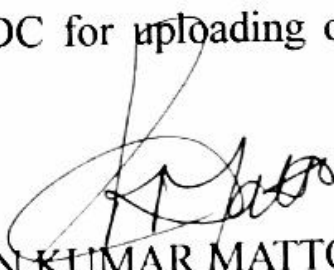
14.08.2020

Present: None for the workman.
Sh. Gaurav Bajaj, AR for the management No.1.
Sh. Rajeev Gupta, AR for the management No.2.

The matter is fixed for today for the evidence of the workman.
Today, no one has appeared on behalf of workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 1255/20

Vishal Suraj Choudhary Vs M/S Angel Broking Pvt Ltd.

14.08.2020

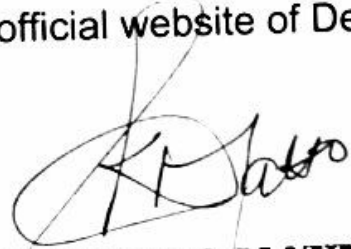
Present: None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LID No. 154/18
Devnath Yadav vs. Gupta Steel

14.08.2020

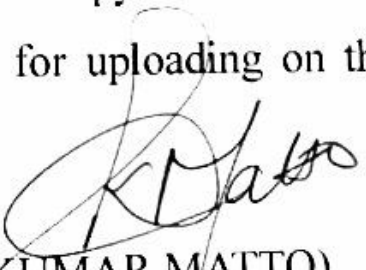
Present: None for the workman.
Sh. Santosh Singh, AR for the management.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for the evidence of the workman on 02.03.2020. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LID No. 702/19

Rajbala Vs M/S Mothers Pride Education Personna Pvt Ltd.

14.08.2020

Present:

None for the parties.

The matter was earlier fixed for 14.05.2020 for personal appearance of both the parties and also for further proceedings, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for personal appearance of both the parties, for filing of rejoinder and also for framing of issues on **17.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LID No. 477/16

Shiv Balak vs. M/s G.L.T. Saraswati Bal Mandir

14.08.2020

Present: None for the workman.
Sh. Anurag Lakhotia and Sh. Vivek Chauhan, AR for the
management.

The matter is fixed for today for hearing final arguments
through video conference.

Today, no one has appeared on behalf of the workman through
video conference.

Accordingly, the matter stands adjourned for hearing final
arguments on 19.10.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LCA No. ~~39719~~ 40/19

Mehtab Singh Sheikh vs. Lancer Convent Senior Secondary School

14.08.2020

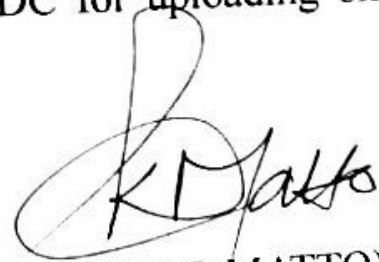
Present: None for the parties.

The matter was earlier fixed for 14.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 04.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 2019/19

Avdesh Singh Vs Paul Components Pvt Ltd. And Ors.

14.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the notices to the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back unserved, notice issued to the management no.2 is not received back, whereas notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference. So, fresh notices are ordered to be issued to all the managements on filing of e.mail addresses, mobile phone numbers of all the managements (through whatsapps) and complete set of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **21.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 1252/20
Sushil Kumar Vs M/S Planet Security Group

14.08.2020

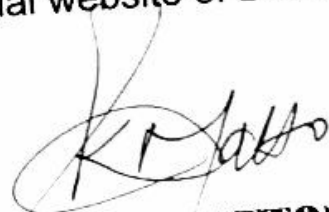
Present: None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 3857/18

Giriraj Singh Vs M/S Auraa Fashion Garments

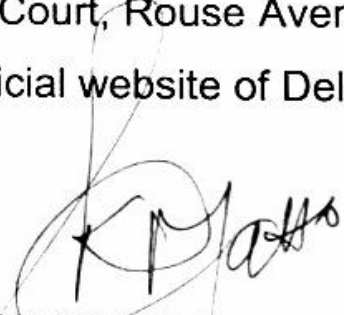
14.08.2020

Present: None for the parties.

The matter was earlier fixed for 14.05.2020 for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, the matter stands adjourned for framing of issues on 19.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 2823/19
Surender Kumar Vs Paul Components Pvt Ltd. And Ors.

14.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the notices to the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back unserved, notice issued to the management no.2 is not received back, whereas notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference. So, fresh notices are ordered to be issued to all the managements on filing of e.mail addresses, mobile phone numbers of all the managements (through whatsapps) and complete set of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **21.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 1253/20

Vijay Singh Pawar Vs M/S Vishwa Jagriti Mission

14.08.2020

Present: None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 1256/20

Vipin Juneja Vs M/S Vandana Enterprises

14.08.2020

Present: None for the workman.

The matter was fixed for the service of the court notice to the workman for 14.05.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that in view of lockdown, the notice could not be issued to the workman.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp, which is returnable on 20.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 6513/16

Ravi Ranjan Kumar vs. B.S. Box

14.08.2020

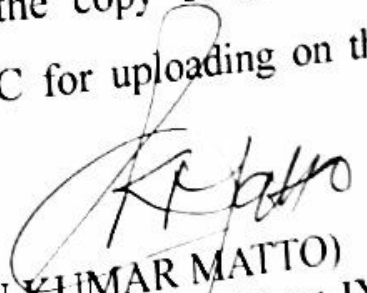
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 13.07.2020 for hearing exparte final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman to argue on the matter through video conference.

Accordingly, the matter stands adjourned for 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LID No. 333/18

Satpal Singh vs. Ryan International School & Ors.

14.08.2020

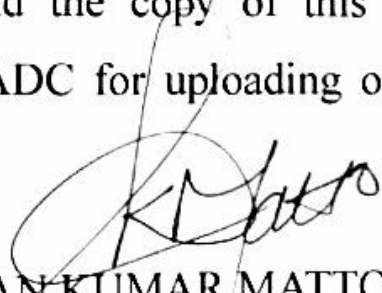
Present: None for the workman.
Sh. Gaurav Bajaj, AR for the management No.1.
Sh. Rajeev Gupta, AR for the management No.2.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LID No. 348/19

Rituraj Singh vs. M/s Ahind Tour & Travels Pvt. Ltd.

14.08.2020

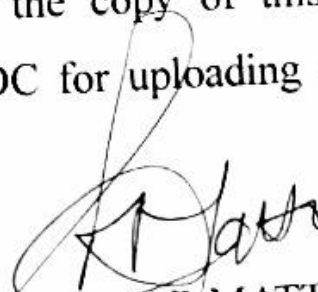
Present: None for the parties.

The matter was earlier fixed for 14.05.2020 for evidence of the management on the issue of enquiry. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the issue of enquiry on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

At 11.09 A.M.

At this stage, Sh. Tribhuvan, Ld. AR for the workman has appeared through video conference and submitted that his presence may be marked. Accordingly, his presence is marked.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 2266/17

Manar Begam Vs Showpice Product / Ankur Export

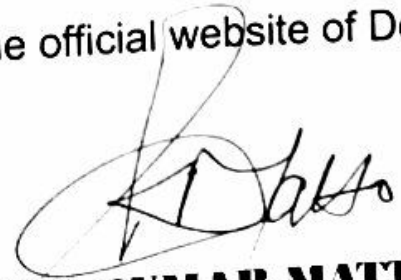
14.08.2020

Present: None for the workwoman.
None for the management no.1 and 3.
(Management no.1 and 3 are already exparte)
None for management no.2.

The matter was fixed for filing the receipt of the cost by the workwoman and also for the service of the management no.2 for 13.07.2020, but, the workwoman has failed to file the receipt of the cost, registered cover and A.D., so, the notice could not be issued. The matter could not be taken up on 13.07.2020, in view of spreading of covid-19.

Notices are ordered to be issued to the management no.2 on filing of email address, mobile phone number of the management no.2 through whatsapp and complete set of documents. Notices to be issued to the management no.2 are returnable on 20.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 5148/16
Mehtar Chand vs. Step by Step

14.08.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 15.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LCA No. 182/16
Bhimsen Vs A.V. Engg. Industries

14.08.2020

Present:

None for the workman.

Sh.Chandan, AR for the management.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, the matter stands adjourned for framing of issues on 17.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LIR No. 2820/19
Upendar Mandal Vs Paul Components Pvt Ltd. And Ors.

14.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the notices to the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back unserved, notice issued to the management no.2 is not received back, whereas notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference. So, fresh notices are ordered to be issued to all the managements on filing of e.mail addresses, mobile phone numbers of all the managements (through whatsapps) and complete set of documents by the workman within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **21.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.08.2020

LID No. 47/18
Hari Chand vs. The Himachal Pradesh State
Overseas Co-operative Bank Ltd. & Ors.

14.08.2020

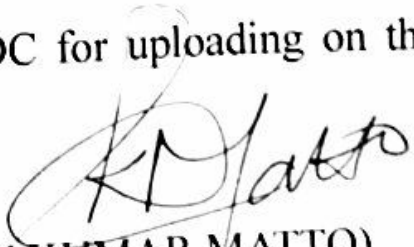
Present: None for the parties.
None for the management No.1 and 2.
Proceedings against the Management No.3 is already been
dropped by the Ld. Predecessor of this court vide order dated
04.02.2019.

The matter was earlier fixed for 13.07.2020 for evidence of the
workman. But the matter could not be taken up on that day, in view of
spreading of covid 19.

Today, no one has appeared on behalf of any of the parties
through video conference.

Accordingly, the matter stands adjourned for the evidence of
the workman on 01.03.2021. Workman is directed to file affidavits of the
witnesses in the court one week prior to the next date of hearing and supply
advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020

LIR No. 3339/16
L.P. Joshi vs. LEE Grand Terrace Restaurants
& The Terrace Bar Party Hall & Ors.

14.08.2020

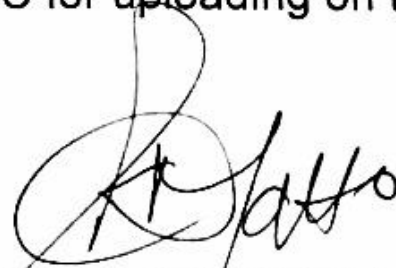
Present: None for the workman.
None for the management Nos.1 and 2.

The matter was earlier fixed for 14.05.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the managements on 12.02.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
14.08.2020